

**Removal Of Labourers From Service In Ordnance Clothing Factory Shah-Jahanpur**

2091. SHRI SURENDRA BIKRAM: Will the Minister of DEFENCE be pleased to state:

(a) the reasons for removing from service in June itself, 74 labourers who were working in the embroidery cell of Ordnance Clothing Factory, Shahjahanpur and how their families would be supported; and

(b) whether embroidery work is being done on contract and the poor labourers are being deprived of their due wages and if so, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) No labourers working in the Embroidery Cell of Ordnance Clothing Factory, Shahjahanpur, have been removed from service in June nor is there any such proposal under consideration.

(b) There is no proposal to get embroidery work done on contract basis. The question of depriving the labourers of their wages does not, therefore, arise.

**Central Government Employees Consumer Cooperative Society**

2092. SHRI ANANT DAVE: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 140 on the 6th April, 1977 regarding election of Director in the Central Government Employees Consumer Cooperative Society Ltd., New Delhi and state:

(a) the action taken by the Registrar of Cooperative Societies, Delhi on the complaints which are said to have been referred to the Registrar in the month of September, 1976 so far;

(b) whether the Registrar had in the month of April, 1977 asked the General Manager of the Society to conduct an enquiry into the matter

and submit the report within 3 weeks; and

(c) whether the enquiry was conducted by the General Manager; and if so, with what results?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) to (c). The complaints were referred to the Registrar of Cooperative Societies in September, 1976 for a final decision. The Registrar, in the month of April 1977, asked the General Manager of the Society to conduct investigations and report to him within 3 weeks.

Since, according to the Delhi Co-operative Societies Rules 1973, the competent authority to enquire into and decide on such matters is the Registrar, the General Manager requested the Registrar on 10th May 1977 to hold the inquiry himself and give his final decision, as requested in September, 1976.

The Registrar of Cooperative Societies is now conducting the inquiry. There have been two sittings of the Court of inquiry on 10-6-1977 and 22-6-1977. The next date for the inquiry has been fixed as 6th July 1977.

**Proposal to Scrap Amendments of C.S.R.**

2093. SHRI GANGADHAR APPABURANDE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are considering to scrap the amendments of Central Service Rules relating to family planning etc., which were made during the Emergency; and

(b) if so, when?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) and (b). Presumably, the Member is referring to the new rule 21-A introduced in the Central Civil Services (Conduct) Rules, 1964, for

adoption of small family norm by Government servants. If so, the matter is under examination.

**Supply of Uranium by U.S.A. for Tarapur Atomic Power Station**

2094. SHRI R. V. SWAMINATHAN:  
SHRI K. MALLANNA;

Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether U.S. Government have agreed to supply Uranium for Tarapur Atomic Power Station on some conditions;

(b) if so, what are those conditions; and

(c) the reaction of Government thereto?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) to (c). It is understood that the U.S. authorities have recommended the release of uranium for the Tarapur Atomic Power Station to the Nuclear Regulatory Commission. Some preliminary talks have been held on President Carter's Nuclear Non-Proliferation Policy. The attention of the U.S. authorities has been drawn to the contractual obligations of the Government to Government Agreement on the supply of uranium to the Tarapur Atomic Power Station. The U.S. authorities have also been informed of the adverse effects such delay can have on the availability of power in the Western Region.

**Burns Standard Co.**

2095. SHRI K. RAMAMURTHY: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Burns Standard Company, undertaking of Government of India had placed expansion proposals for Rs. 16 crores in 1975;

(b) if so, the facts thereof; and

(c) action taken thereon, so far?

THE MINISTER OF INDUSTRY (SHRI BRIJ LAL VERMA): (a) to (c). With a view to improving the quality of refractory materials being manufactured by their refractory and ceramic units at Gulfarbari, Niwar and Salem and keeping the future demand in view, Burn Standard Company have submitted proposals involving a total investment of Rs. 16.71 crores. The proposals are to be implemented in two phases, involving nearly equal investments. In the first phase, emphasis has been laid on providing balancing equipment and kilns, so that these could manufacture high quality refractories by adopting modern process technology. This proposal is under the consideration of the Government.

**Sale of Cement by M/s. Jaipur Udyog**

2096. DR. BAAU KALDATY: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Regional Cement Officer, Bombay has issued several authorisations in January, 1971 to M/s. Jaipur Udyog Ltd., Jaipur;

(b) whether these authorisations were utilised by M/s. Jaipur Udyog for sale of cement in the open market at high prices;

(c) whether the holders of the allotment letter in this respect M/s. Patel Tiles and Marbles Pvt. Ltd., Bombay have been denied the supply of cement for the past several years;

(d) whether any complaint has been received from the allottee in this regard; and

(e) action taken by Government for the misuse of the authorisation by M/s. Jaipur Udyog?